

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 19.

C.P. (IB)/3639(MB)2018

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **19.04.2024**

NAME OF THE PARTIES : **Mrs. Rupal Shah**

**Vs**

**Shree Vinayak Forex Services Pvt. Ltd**

**For OC** : Absent.

**For CD** : Absent.

**IBC under Sec. 9**

---

**ORDER**

1. This is a transferred matter from Bench V to this Bench.
2. On 29.02.2024 fresh notice was sent to both the parties through Registry which was returned with an endorsement "**Door Locked-intimation Served**". This is a deemed service as per the law laid down by the various courts.
3. List on **02.05.2024 for further appearance of parties.**

Sd/-  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

//SKS//

Sd/-  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**